

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9239/2019
(Arising out of impugned final judgment and order dated 24-01-2019
in CRLA No. 7094/2007 passed by the High Court Of Judicature At
Allahabad)

ATAR PAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 18608/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 22674/2020 - GRANT OF BAIL IA No. 104499/2020 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-01-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Anilendra Kant Srivastava, Adv.
Mr. Shiv Dev Kumar Dixit, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s) Mr. Rajan Kumar Chourasia, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

As per the certificate issued by the Senior Superintendent of Police, Central Jail, Agra on 21.04.2019, the appellant had already undergone sentence for a period of 12 years, five months and one day. As on date, the appellant has been incarcerated for a period of about 14 years. As the hearing of the appeal is likely to take some time, we direct release of the appellant on bail subject to the satisfaction of the Trial Court.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(BEENA JOLLY)
COURT MASTER